

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

**IA/112/ND/2023, IA/5806/ND/2022, IA/3149/ND/2023,
IA/3148/ND/2023, IA/3150/ND/2023, IA/3107/ND/2023,
IA/3570/ND/2023, IA/5187/ND/2023, IA/5967/ND/2023,
IA/3529/ND/2023, IA/4263/ND/2023, IA/1273/ND/2023, Contempt
Petition /59/ND/2023 IN IB/552/ND/2021**

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt Ltd	...	Applicant
Versus		
K.S.N Buildwell Pvt Ltd	...	Respondent

Under Section 7 of (IBC) CIRP

Order delivered on 13.06.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Ritesh Agarwal, AoR Ravi Grover in IA/5187/ND/2023
For the IRP	: Adv. Adhish Srivastava
For the Ex- RP	: Adv. Arvind jadon in IA no. 5806/2022
For the SRA	: Adv. Rohit Gandhi, Adv. Nitika Sharma
For the Homebuyer	: Adv. Sinha Shrey Nikhilesh, Adv. Parth Davar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant, Learned Counsel for the UP Awas, and Learned Counsel for the Home buyers are present. Learned Counsel for the SRA also present. Learned Counsel for the UP Awas seeks some time to file additional reply. Permission granted. Learned Counsel for the RP is permitted to file rejoinder, if any, within 3 days on receipt of the additional reply. List the matter on **11.07.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**